

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF Y.PANI AND COMPANY PVT. LTD.**RELEVANT PARTICULARS**

1.	Name of Corporate Debtor	Y.PANI AND COMPANY PVT. LTD.
2.	Date of incorporation of Corporate Debtor	15/01/1990
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Cuttack under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74999OR1990PTC002412
5.	Address of the registered office and principal office (if any) of Corporate Debtor	A -1, Banaphool House, Budha Nagar, Bhubaneswar, Odisha-751006
6.	Insolvency commencement date in respect of Corporate Debtor	13th September, 2021 Vide Order No-CP 0B) No. 8/CBI2021 issued by Hon'ble NCLT Cuttack Bench.
7.	Estimated date of closure of insolvency resolution process	11th March, 2022 (180th day from the date of Order)
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Name : Umesh Chandra Sahoo Reg. No.: IBBI/IPA-002/IP-N00621/2018-19/11855
9.	Address & email of the interim resolution professional, as registered with the board	Reg. Add.: Plot No-4, Snowdrop Apartment, 2nd Floor Cuttack Road (Near Indian Oil Petrol Pump), Bhubaneswar-751006, Odisha, India Email : info@nayadarshan.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Plot No-4, Snowdrop Apartment, 2nd Floor Cuttack Road (Near Indian Oil Petrol Pump), Bhubaneswar-751006, Odisha, India Email : ypani@nayadarshan.com
11.	Last date for submission of claims	26th September 2021 (14th day from the date of Order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	a) Web link : https://ibbi.gov.in/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Cuttack Bench has ordered the commencement of a corporate insolvency resolution process of the **Y.PANI AND COMPANY PVT. LTD.** on **13th September, 2021.**

The creditors of **Y.PANI AND COMPANY PVT. LTD.** are hereby called upon to submit their claims with proof on or before **26th September, 2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Umesh Chandra Sahoo

Date: 15.09.2021 **Interim Resolution Professional for Y.Pani And Company Pvt. Ltd.**

Place: Bhubaneswar

Reg. No.: IBBI/IPA-002/IP- N00621/2018-19/11855